CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.617/MP/2020

Subject	:	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 inter alia seeking recovery of compensation illegally and wrongfully deducted by PTC India Limited from the Petitioner qua alleged non-supply of power from the period commencing from February, 2012 to May, 2012.
Petitioner	:	Bharat Aluminium Company Limited (BALCO)
Respondents	:	PTC India Limited (PTCIL) and Ors.
Date of Hearing	:	**19.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Hemant Singh, Advocate, BALCO Ms. Supriya Rastogi, Advocate, BALCO Shri Harshit Singh, Advocate, BALCO Ms. Pragya Gupta, Advocate, BALCO Shri D Abhinav Rao, Advocate, Telangana Discoms Shri Abhishek Das, Advocate, Telangana Discoms Shri Ravi Kishore, Advocate, PTCIL Ms. Deepti Dash, Advocate, PTCIL

Record of Proceedings

At the outset, learned counsel for the Petitioner requested an extension of time to file a rejoinder to the replies filed by the Respondents, Telangana Discoms. The Commission, acceding to the request, granted the Petitioner two weeks to file its rejoinder.

2. The Petition will be listed for hearing on **15.12.2026.**

By order of the Commission
Sd/-
(Vipan Sharma)
Deputy Chief (Law)